NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

39. C.P.(IB) -674(MB)/2021

CORAM:

SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.06.2024

NAME OF THE PARTIES:- Anchor Leasing Private Limited
V/s
Neelam Jignesh Shah

Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Vikram Kamath a/w Anushka Singh appeared for the Petitioner, PCS, Nithish Bangera appeared for the Resolution Professional and Counsel, Ahmed Chunawala appeared for the Personal Guarantor. It has been pointed out by the RP that an Application has been filed for placing on record the report u/s 99 of the IB Code, 2016 which has not yet been numbered. Let a copy of the report of RP be served upon the Personal Guarantor. Further, Counsel for the Personal Guarantor is directed to file reply/objection, if any, within a period of three weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter for final hearing on **21.08.2024.**

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT